

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT – II

Item No. 210
IA/1158/2020 & IA/2142/2020
(IB)- 667(ND)2019

IN THE MATTER OF:

Renu Proptech Pvt. Ltd.

Versus

M/s. Red Topaz Real Estate Pvt. Ltd.

SECTION

U/s 7 of IBC, 2016

Order Delivered on 08.07.2020

CORAM:

SHRI CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (J)

SHRI L. N. GUPTA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant/OC : Ms. Gurmeet Bindra, Advocate for HDFC Bank

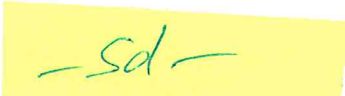
For the Respondent/CD : Mr. Rakesh Kumar, Ms. Preeti Kashyap &
Mr. Vikas Garg, Advocate for RP
Mr. Aditya Parolia, Mr. Piyush Singh &
Mr. Aksahy Srivastava, Advocate for
Applicants in IA-2142/2020

ORDER

IA/1158/2020 : is an application filed by HDFC Bank for seeking directions against suspended Directors (R2 & R3) for handing over the remaining two vehicles to the Resolution Professional. Counsels for the applicant HDFC Bank, RP and Respondents are present. Counsel for the HDFC Bank submitted that there are two vehicles, as detailed in the application, which are still in possession of the Suspended Board of Directors namely Mr. Sandeep Garg & Mr. Ram Mehar Garg. Both Mr. Sandeep Garg and Mr. Ram Mehar Garg, through their Counsel are directed to hand over

the vehicles to the Resolution Professional against proper along with documents of the vehicles within 10 days from the date of this Order. The Counsel for Suspended Board of Directors shall file compliance affidavit on the next date of hearing. Counsel for the Resolution Professional is also directed to file an affidavit indicating receipt of the vehicles along with their documents. List the matter on 20th July, 2020.

IA-2142/2020 : Counsels for the applicant and Resolution Professional are present. Both sides are directed to file their note of submissions not exceeding 2 pages each before the next date of hearing. Matter is posted for making final submissions on 29th July, 2020.


(L. N. GUPTA)
MEMBER (T)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (J)